

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b). To make available up-to date and reliable data on the economic conditions of Agricultural/Rural Labour in the country, Government have so far conducted two Agricultural Labour Enquiries in 1950-51 and 1956-57 and two Rural Labour Enquiries in 1963-65 and 1974-75. The most recent of them is the Rural Labour Enquiry 1974-75, the final report of which has been published. The main findings of the four Agricultural/Rural Labour Enquiries are given in the attached statement. [See Appendix CXVI, annexure No. 155]. These findings are kept in view while formulating plans and programmes aimed at improving the socio-economic conditions in rural areas.

Payment made by National Labour Institute for Publications

2697. SHRI JAHARLAL BANERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that work done by the National Labour Institute in its projects are being published in the various publications of the ILO and the authors are paid handsome amount for the same;

(b) whether it is also a fact that the members of the faculty have already been paid handsome amount for doing consultancy work;

(c) whether it involves double payment for the same piece of work and writing; and

(d) if so, what steps are proposed to be taken by Government to look into these wrong procedures of exploiting the various sources for making extra money for the same work?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) to (d). The National Labour Institute has reported that to its knowledge, no project

report of the Institute faculty has been published by the ILO. It has however taken up certain projects with the ILO and other international agencies for which it has received funds. The Consultancy Rules followed by the NLI are in conformity with the directions of the Ministry of Finance. The Rules specify that the professional staff of the Institute will be entitled to consultancy work, subject to the approval of the Dean, but will not be entitled to take up consultancy service either on a personnel or on a private basis. After all direct expenses relating to the consultancy project are deducted, 10 per cent of the remaining earnings is credited to the General Fund of the Institute and the balance shared between the consultant and the Institute on a 2/3rd and 1/3rd basis. However a watch is kept to ensure that disproportionate attention is not paid to consultancy work.

Death of Army Jawans

2698. SHRI S KUMARAN:
SHRI V. GOPALSAMY:
SHRI V. VENKA:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to the report which appeared in the Indian Express dated 29th November, 1980 under the heading "Army Jawans agitated over death by torture" in the Central Ordnance Depot (COD) in Delhi;

(b) if so, what are the details in this regard; and

(c) what action Government have taken against the officers responsible for the death of Security Corps Sepoy Kunjan Lazar who died in the prison cell on the 13th November, 1980?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) In the content of past thefts in Central Ordnance Depot, Delhi Cantt., the Depot authorities, on receiving information about a planned theft on the night of 15/16 November, 1980, arranged a trap by strengthening Defence Security Guards with Ordnance personnel at Vulnerable points of the Depot. The trap succeeded and two civilian employees of the Depot alongwith a Defence Security Corps Sepoy were apprehended while they were attempting to scale the wall of the Depot.

As per report received from Army Head Quarters Defence Security Corps personnel, Sepoy K. Lazar (No. 7232500) who was being taken to the prisoners' cell after interrogation on the night of 18/19 November, 1980 made an attempt to escape. During the process he fell twice and was overpowered and apprehended. Late in the night at about 0130 hours the Security Officer and the Senior JCO on duty found Sepoy, K. Lazar (No. 7232500) dead in the Unit Quarter Guard. The police authorities were informed and the dead body was handed over for postmortem examination. As the matter is being investigated by a Staff Court of Enquiry full facts will be known only after its report is received.

(c) Further action will be taken after the report of the Staff Court of Enquiry is received.

Fixation of seniority of assistants

2699. SHRI LEONARD SOLOMAN
SARING:

SHRIMATI MARGARET
ALVA:

SHRI R. M. DESAI:

SHRI SATCHIDANANDA:

DR. (SHRIMATI) NAJMA
HEPTULLA:

SHRI NAND KISHORE
BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Assistants recruited through Limited Departmental Competitive Examination in 1975 have not been reckoned Senior to direct recruits appointed subsequently during 1977 and 1978 in some Departments of Government of India in accordance with Supreme Court's judgement in the writ petition No. 163 of 1972 to the effect that the direct recruits who were appointed after the absorption of the Assistants, in conformity with the instructions of the initial constitution or in regular temporary establishment should rank Junior to the later, and the Court's direction that the seniority of such Assistants should be adjusted and the seniority list corrected accordingly;

(b) if so, the details in this regard; and

(c) the steps Govt. have taken or propose to take to remove the anomalies in fixing the seniority of Assistants belonging to different categories viz. (i) promotees from the grade of UDCs; (ii) those recruited through Limited Departmental tests and (iii) direct recruits through UPSC examination?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The seniority of Assistants recruited through Limited Departmental Competitive Examination 1975 was determined under Rule 13(6) of the CSS Rules, 1962 read with Regulation 3(3) of the Fourth Schedule thereof which are reproduced below:--

Rule 13(6)

Fifty per cent of the substantive vacancies in the Assistants' Grade in any cadre shall be filled by direct recruitment on the results of competitive examination held by the Commission for this purpose from time to time and the remaining vacancies shall be filled by the